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(NO.PATNA 1422) PATNA, WEDNESDAY, 27TH AUGUST 2025

PATNA HIGH COURT

NOTIFICATION

The 27th August 2025

ADDENDA AND CORRIGENDA TO

THE RULES OF THE HIGH COURT AT PATNA, 1916

C.S. No. – 179

No. 2487 (R)The following amendment is made in the existing **Part- I, Chapter-II (Constitution of Benches and Powers of Benches and of the Registrar)** of the **Rules of the High Court at Patna, 1916** with immediate effect:-

1. The following is inserted between Rule 2(c) and Rule 2(d) under Part- I, Chapter-II of the Rules of the High Court at Patna, 1916–

“(ca) An appeal against lesser sentence, i.e. upto 10 years, arising out of the same trial court judgment carrying a sentence of more than 10 years or a Government Appeal for enhancement of sentence or an appeal under Proviso to Section 372 of the Cr.P.C. (corresponding proviso to section 413 of the

B.N.S.S.) arising out of a judgment of the acquittal of the charges carrying a sentence of more than 10 years.”

**By order of the Court
Pradeep Kumar Malik,
Registrar General**

**(X-07-2024)
Adm. (Rules) Dept.**

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